

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ),**

**CHENNAI**

**ORIGINAL APPLICATION NO. 21 OF 2021**

Dr. Anupkrishnan. V

**... APPLICANT**

***v.***

Ministry of Environment, Forest and Climate Change,  
And 7 Others.

**... RESPONDENTS**

**OBJECTIONS & ANNEXURES FILED BY THE 4<sup>TH</sup> & 5<sup>TH</sup> RESPONDENTS TO  
THE ADDITIONAL REPORT DATED 12/01/2022 FILED BY THE SIXTH  
RESPONDENT**

M/s. S. Arjun Suresh, B. Kishore,  
Raghavendra Ross Divakar  
Apoorva S. Vinjamur  
Noyal James  
Gautham Balaji  
**Of M/s. Dua Associates**

**COUNSEL FOR THE FOURTH & FIFTH RESPONDENTS**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ),  
CHENNAI**

**ORIGINAL APPLICATION NO. 21 OF 2021**

Dr. Anupkrishnan. V  
Flat No. 7173, Tower 7, Prestige Bella Vista,  
Ayyappanthagal Village, Mount Poonamallee Road,  
Kanchipuram District, Chennai - 600 056

... **Applicant**

v.

Ministry of Environment, Forest and Climate Change,  
Represented by its Director, MOEF & CC RO (SEZ),  
HEPC Building, No.34, Cathedral Garden Road,  
Nungambakkam, Chennai - 600 034  
And 7 Others.

... **Respondents**

**OBJECTIONS FILED BY THE FOURTH & FIFTH RESPONDENTS TO THE  
ADDITIONAL REPORT DATED 12/01/2022 FILED BY THE SIXTH  
RESPONDENT**

The 4<sup>th</sup> and 5<sup>th</sup> Respondents ("**the Answering Respondents**") named above most respectfully submit as under:

1. It is submitted that the Sixth Respondent had earlier filed its Report dated 31/08/2021 on 07/09/2021 (**the First Report**). In response to the said Report, the Answering Respondents filed their Objections on 07/10/2021. Pursuant thereto, the Hon'ble Tribunal had directed the Sixth Respondent to file a further report, if any. In these circumstances, the Sixth Respondent has filed an additional Report dated 12/01/2022 (**the Additional Report/ Report under Reply**) and the same was uploaded on the website of the Hon'ble Tribunal on 25/01/2022.

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2. The Answering Respondents have perused the contents of the Report under Reply and deny each and every allegation and averment made by the Sixth Respondent therein, except to the extent specifically admitted herein. The Answering Respondents further crave leave of this Hon'ble Tribunal to read the Answering Respondents': (i) Objections dated 22/09/2021 to the Joint Committee's Report, (ii) Objections dated 07/10/2021 to the Sixth Respondent's Report, and (iii) the Counter Statement dated 07/10/2021 to the main application, as a part and parcel to this Objections.

**Paragraph-wise reply:**

3. The contents of Paragraph 1 of the Report under Reply are facts on record and hence require no specific traversal.
4. In response to the averments made in Paragraph 2 of the Report under Reply, it is submitted that the Sixth Respondent had issued a show cause notice dated 16/08/2021 ("**Show Cause Notice**") to the Answering Respondents. This Show Cause Notice was received by the Answering Respondents on 19/08/2021. In the Show Cause Notice, the Sixth Respondent, by drawing reference to the Order dated 03/08/2018 passed by the Hon'ble NGT (PB) in O. A. No. 593/2017, had raised six (6) allegations of non-compliance against the Answering Respondents. Upon receipt of the Show Cause Notice, the Answering Respondents, vide a Detailed Reply dated 01/09/2021 ("**the Reply to Show Cause Notice**"), duly responded to the same, by categorically refuting each and every allegation contained therein and consequently informed the Sixth Respondent that the Answering Respondents are not liable to pay any compensation for alleged violations/ non-compliances. The Answering Respondent further informed the Sixth Respondent that the matter is sub-

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judice before this Hon'ble Tribunal. The Reply to the Show-Cause Notice was hand-delivered by the Answering Respondents to the Sixth Respondent on the same day i.e., 01/09/2021. The Answering Respondents crave leave of this Hon'ble Tribunal to read the Reply to the Show-Cause Notice dated 01/09/2021 as part and parcel of this Report under Reply. Furthermore, the Answering Respondents suitably addressed all the concerns raised by the Sixth Respondent in the aforementioned response with proper justifications and basis. It is also submitted that there are no violations/ non-compliance of the directions of the Board or the CTO by the Answering Respondents, as falsely alleged by the Sixth Respondent. For the reasons stated above, the averments made in this regard under Paragraph 4 of the Report are also denied. Consequently, all averments and allegations made to the contrary in the paragraph under reply are denied as false and misleading and the Sixth Respondent is put to strict proof of the same.

5. The contents of Paragraph 3 are facts on record and hence require no specific traversal.
6. The averments made in Paragraph 4 of the Report under Reply, including those averments contained in the table thereunder, are denied in its entirety as false and incorrect. It is submitted that most of the averments are raised by the Sixth Respondent for the first time, as an after-thought, and are unsubstantiated. The Answering Respondents reiterate and clarify that the Environmental Clearance (**EC**) for the Project was obtained from the First Respondent for construction of residential apartment in the total land area of 1,00,199 sq. m. with a total built-up area of 4,78,003 sq. m., comprising of 33 Blocks (20 Towers) of residential building and a club house.

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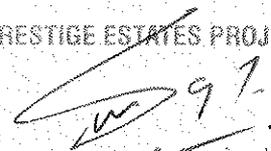


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7. In the table under Paragraph 4, the Sixth Respondent has raised allegations on certain heads of claims at multiple instances. To avoid repetition and for the sake of brevity, the Answering Respondents crave leave to categorize these allegations and address the same under the following heads:

<b><i>Allegations in the TNPCB's Report under Reply</i></b>	<b><i>Reference to the TNPCB's Report under Reply</i></b>	<b><i>Response of the Answering Respondents</i></b>
<b>Allotment of Car Parking space</b>	Serial No. 1.1 at Pg. 2, Serial No. 6.1 at Pg. 7 & Serial No. 21 at Pg. 23	<p>This allegation was neither raised by the Sixth Respondent in the First Report nor the Show-Cause Notice and has been raised as a sheer after-thought and for the first time in this Report under reply. Be that as it may, the issues/ allegations relating to the purported violations concerning car parking spaces do not per se have any relationship / nexus to the environment and hence the Sixth Respondent shall not be permitted to raise these issues before this Hon'ble Tribunal.</p> <p>In any event, on a without prejudice basis, it is submitted that the entire basis of this allegation is erroneous and misleading. There are 2613 units in the Project; the Answering Respondents have provided and allotted adequate number of parking lots to the residents as per the CMDA norms. In precise terms, based on the Second</p>

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		<p>Master Plan for Chennai Metropolitan Area, 2026 (Volume II - Development Regulations), the CMDA had indicated in its approval plan that at least 2212 car parking spaces and 600 two-wheeler parking were to be provided in the Project. Accordingly, the Answering Respondents have allotted 2215 car parking spaces and 600 two-wheeler parking spaces under the Project.</p> <p>These parking lots have been provided as open (surface parking) and covered (basement parking) in such manner that no public space was utilized and without obstructing the common utilities within the premises. The Answering Respondents shall not be made accountable for cars of residents being parked in areas not earmarked for parking, despite allotted space for car parking have been provided within the Project. Therefore, the allegations to the contrary are unsustainable and false.</p>
<p><b>Installed capacity of D.G. Sets</b></p>	<p>Serial No. 1.2 at Pg. 2, Serial No. 6.2 at Pg. 7, Serial No. 17 at Pg. 15 &amp;</p>	<p>The averments made by the Sixth Respondent in this regard are merely raised as an after-thought and in any event, they do not constitute any violation of environmental laws/ EC. Further, the Sixth Respondent has made contradictory statements regarding the number of DG sets installed and has prepared the Report</p>

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	<p>Serial No. 21 at Pg. 23</p>	<p>under reply without properly inspecting the Project premises.</p> <p>It is submitted that the total power requirement for the project is 10.5 MVA for which the substation and transformer yard has been installed within the project site by obtaining prior approval from Tamil Nadu Electricity Board (TNEB). The Answering Respondents have provided 100% power back-up with 20 DG Sets viz., comprising of 725 KVA (10 Nos.), 600 KVA (5 Nos.) and 500 KVA (5 Nos), with a total capacity of 12.75 MVA for the project site. Hence, the adequate numbers of DG sets are being provided to meet out 100% backup power supply for the entire Project.</p> <p>In fact, the Joint Committee, in its Inspection Report, had rightly observed that <i>“adequate numbers of DG sets were provided to meet out the back-up power supply”</i>. It is also pertinent to state that, in the First Report, the Sixth Respondent had also categorically recorded that the DG sets installed by the Answering Respondents <i>“were under operable conditions and the developer has conducted ambient air quality survey/ stack through NABL Approved lab and its ROA reveal that all the parameters are within the limit prescribed by the Board”</i>.</p>
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<p><b>Reverse Osmosis (R.O.) Treatment Technology</b></p>	<p>Serial No. 1.3 at Pg. 2, Serial No. 6.3 at Pg. 7, Serial No. 15 at P. 14 &amp; Serial No. 21 at Pg. 23</p>	<p>The drinking water for the Project is being sourced from the Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB). The sourced water is pre-treated in the common water treatment plant operated and maintained by CMWSSB. In addition, the water received from CMWSSB is being treated by the three (3) Water Treatment Plant (WTP) comprising of Pressure Sand Filter (PSF) and Activated Carbon Filter (ACF) installed within the Project, as well as disinfected by chlorination. The STPs installed within the Project have a total capacity of 67.5 m<sup>3</sup>/ hour and are designed to meet the domestic water standards.</p> <p>Most importantly, the Total Dissolved Solids (TDS) in fresh water supplied to the Project is less than 500 mg/l. It is respectfully submitted that, in O.A. No. 134 of 2015, the Principal Bench of the Hon'ble NGT, New Delhi, vide Order dated 20/05/2019 had considered the issue of consequences of Reverse Osmosis Technology and inter alia took note of the fact that RO technology reduces the extent of potable water drastically, which resource is as such extremely scarce and also has significant ramifications on the health of individuals by stripping water off essential minerals. In addition, the Hon'ble Tribunal had also observed that there is wastage of water i.e., the</p>
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reject water from the plant to an extent of around 80%, and same would harm surface water and the surroundings if disposed untreated. Accordingly, the Hon'ble NGT, New Delhi inter alia directed prohibition of the use of Reverse Osmosis plants across all the states where Total Dissolved Solids (TDS) in water is less than 500 mg/l.

In view of the above, as mechanical compliance with the EC Conditions would in fact result in a situation that is harmful to the health of persons as also the environment, the Answering Respondents have opted for alternate mechanisms of treating fresh water. It is humbly submitted that the intention behind this stipulation in the EC is to ensure that the drinking water supplied is treated and fit for human consumption. The Answering Respondents have ensured substantial compliance with this stipulation by putting in place adequate filtering mechanism to ensure distribution of good quality drinking water.

The Sixth Respondent has failed to take these above factors into consideration while preparing its Report under Reply. It is also pertinent to point out that Joint Committee, during inspection had not received any instances of

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		complaints from the residents regarding the quality of drinking water provided.
<b>Solar energy for common areas</b>	Serial No. 1.4 at Pg. 3, Serial No. 6.3 at Pg. 7, Serial No. 18 at Pg. 16 & Serial No. 21 at Pg. 23	<p>The Answering Respondents have achieved 20 - 30% energy conservation method, inclusive of solar energy, by inter-alia providing:</p> <ul style="list-style-type: none"> <li>(i) solar water heater for the top 2 floors of 30 Blocks</li> <li>(ii) pressure reducing valve for water consumption</li> <li>(iii) dual system for flushing</li> <li>(iv) LED bulbs instead of CFL</li> <li>(v) Variable Frequency Drive (VFD) drive panel for lifts and pumps to reduce power consumption</li> <li>(vi) CO2 censor for ventilation plants</li> <li>(vii) energy efficient level transformers to avoid power losses</li> <li>(viii) DG sets in consonance with CPCB norms.</li> </ul> <p>All these facts have not been considered by the Sixth Respondent in its Report under Reply. In addition, it is reiterated that sufficient green belt and open spaces have been provided within the Project to cater an eco-friendly and environmentally conscious atmosphere to its residents.</p>

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		Moreover, based on the recommendation of the Joint Committee, the Answering Respondents have also proposed to harness adequate solar power for lightings at driveways and garden areas within the Project. In this regard, the Answering Respondents have already identified the vendors and issued work order for the aforesaid works.
<b>Solid Waste Disposal (in-vessel bio-conversion technique)</b>	Serial No. 1.5 at Pg. 3, Serial No. 6.5 at Pg. 8, Serial No. 18 at Pg. 16 & Serial No. 21 at Pg. 23	The averments made in this regard are denied as false, incorrect, and unsubstantiated. In fact, it is submitted that the biodegradable waste is being collected and treated in Organic waste convertor (OWC) i.e., an in-vessel bio conversion technique, which converts the biodegradable waste / organic waste into compost with the help of thermal bacterial process. This was also inspected by the Joint Committee during inspection by the Answering Respondents and the photographic evidence in this regard is enclosed along with the Report submitted by the Joint Committee on 11/08/2021. The treated waste is used as manure for greenbelt within the Project.
<b>Conditions under CTE &amp; CTO</b>	Serial No. 3 at Pg. 3-4, Serial No. 4 at Pg. 5 – 6, Serial No. 9	The Answering Respondents had obtained Environmental Clearance (EC) on 16/10/2012 and Consent to Establish (CTE) for the construction of 33 Blocks (in 20 Towers) on 28/06/2013 (and not on 28/06/2021, as

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	<p>at Pg. 9-10, Serial No. 11 at Pg. 11-12, and Serial No. 12 at Pg. 12-13</p>	<p>erroneously stated by the Sixth Respondent). The Project was completed before the expiry of CTE.</p> <p>Subsequently, the Answering Respondents obtained the Consent to Operate (CTO) from TNPCB for Phase 1 comprising of 25 Blocks [comprising of 2,083 dwelling units in 17 Towers with a total built-up area of 3,38,661 sq. m]. It is vehemently denied that the total built-up area for the 25 Blocks is 3,52,151 sq. m., and the Sixth Respondent is put to strict proof of the same. In effect, there is no violation of the Special Condition No. 1 under the Consent Order, as alleged by the Sixth Respondent. This allegation has also been raised for the first time, without any basis or substantiation.</p> <p>Moreover, in order to meet the estimated sewage discharge under the EC, the sewage within the Project is being treated in 3 Sewage Treatment Plants (STPs), with an aggregate capacity of 1550 KLD.</p> <p>As regards the alleged violation of Special Condition No. 2 of the Consent Order, it is submitted that, at present, the total inflow volume of the sewage is less than the estimated range indicated in the CTO, as some of the units remain unoccupied. This treated / re-cycled</p>
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	<p>water from the STPs is used within the Project for gardening, flushing and green belt development. The surplus/ remainder of the treated/ recycled water is decanted to the CMWSSB's pumping station. The STPs comprise of primary treatment such as bar screen chamber, Equalization Tank followed by biological treatment comprising Fixed-bed bioreactors (FBBR) and settling tank followed by activated carbon filter and Ultraviolet system for disinfection.</p> <p>The limit for discharge of treated sewage is well within the consented norms. Consequently, the Answering Respondents are not in violation of Special Conditions 1 and 2 of the Consent Order, as erroneously recorded by the Sixth Respondent.</p> <p>It is further submitted that excess treated sewage was disposed at the decanting point and hence the finding that <i>"it is reported that the entire treated sewage is being utilised for toilet flushing/ greenbelt development"</i> is misleading and unsubstantiated.</p> <p>Moreover, it is submitted the total plot coverage area of the Project is only 21.67% and, after offsetting the OSR of 10%, the remaining area of approximately 68% (which constitutes the</p>
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majority area) is only allocated towards open spaces (including roads, hardscaping, parks, and green belts). The green belt development is in conformity to the standards of the residential project. In compliance with the EC conditions, the Answering Respondents have ensured that the available green belt acts as an adequate barrier to avoid/ reduce for noise pollution (day and night).

Additionally, the Answering Respondents have planted indigenous and native variety of plants/ trees in the green belt area and the open spaces of the Project, which are being maintained on a day-to-day basis, thereby ensuring that the plot is suitably landscaped with vegetation of indigenous variety. Therefore, the averments made by the Sixth Respondent that there is no sufficient area for gardening within the Project is made without proper inspection and hence, is totally baseless and incorrect. Consequently, all statements and averments made to the contrary under reply are denied as false and untenable and the Sixth Respondent is put to strict proof of the averments made to the contrary.

The EC and Consent Orders were issued to the Answering Respondents specifically in respect of the Project and it is submitted that the construction of the Project is not in

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		<p>contravention of any of conditions under the EC or consent orders. It is further submitted that there is no violation, either under environmental laws or otherwise, in the development of the Project and the averments made to the contrary by the Sixth Respondent are incorrect, vague, ambiguous, and unsubstantiated.</p>
<p><b>Necessary greenbelt and Disposal of Sewage for Green Belt</b></p>	<p>Serial No. 3 at Pg. 5, Serial No. 9 at Pg. 10, Serial No. 12 at Pg. 12-13, Serial No. 16 at Pg. 15, Serial No. 18 at Pg. 16</p>	<p>As stated earlier, the Answering Respondents have developed the necessary greenbelt area and the wastewater is being managed as per the EC obtained for the Project. The reliance placed by the Sixth Respondent on the hydraulic loading rate is also erroneous and incorrect. All averments made to the contrary are totally misleading, irrelevant, and untenable. In fact, there is necessary greenbelt developed within the Project and the same has been duly managed by adequate watering.</p>
<p><b>No Documental Evidence for Disposal of Sewage to STP</b></p>	<p>Serial No. 6 at Pg. 7, Serial No 12 at Pg. 12, Serial No. 16 at Pg. 15, Serial No. 18 at Pg. 16, Serial No. 20 at Pg. 18</p>	<p>In this regard, as submitted above it is submitted that the total inflow volume of the sewage is less than the estimated range indicated in the CTO. Further, the excess treated sewage generated from the sewage treatment plant is being disposed through private tanker lorries to the CMWSSB's Sewage Treatment Plant decanting point. Sample copy of the receipts evidencing that the excess treated</p>

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		sewage being disposed at CMWSSB Plant is enclosed herewith.
<b>CTO for Remaining 8 Blocks / CTO Expansion</b>	Serial No. 8 & 9 at Pg. 9, Serial No. 10 and 11 at Pg. 10-12, Serial No. 13 & 14 at Pg. 13 & 14, Serial No. 20 at Pg. 17-18 & Serial No. 21 at Pg. 18 to 25.	<p>It is submitted that, as per the EC, the total land area of the Project is 1,00,199 sq. m (24.76 acres) with a total built-up area of 4,78,003 sq. m. The Answering Respondents also obtained the CTE to carry out the construction of the entire Project. The Answering Respondents have also obtained necessary planning and building permit for the entire Project. Accordingly, the Answering Respondents had constructed and completed the entire Project comprising of 33 Blocks [total built-up area of 4,49,971 sq. m, (inclusive of FSI &amp; non-FSI areas) and 4,43,738.16 sq. m. (excluding non-FSI area)], in terms of inter-alia, the EC and CTE. However, the Third Respondent issued completion certificates only for 25 Blocks and withheld the completion certificate for the remaining 8 Blocks by citing the pendency of an unconnected dispute between the CMDA and the Answering Respondents before the Hon'ble Supreme Court.</p> <p>Therefore, due to the non-availability of the completion certificate for the 8 Blocks, the Answering Respondents were constrained to apply for CTO only in respect of 25 Blocks. The CTO for the remaining 8 Blocks could not be applied for the reasons that are not attributable</p>

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	<p>to the Answering Respondents and totally outside its control.</p> <p>Subsequently, the CTO for these 25 Blocks was to expire by 30/09/2020. Therefore, the Answering Respondents applied for renewal of the said CTO on 27/07/2020. On examination, taking into account the fact that the entire Project was completed, the Sixth Respondent, vide letter dated 08/04/2021, directed the Answering Respondents to apply for CTO Expansion for entire Project comprising of all 33 Blocks, with total build up area of 4,49,971 sq. m., by paying the requisite fees. Accordingly, on 05/08/2021, the Answering Respondents had also applied for the same by paying the fees as directed to be paid.</p> <p>However, the Sixth Respondent returned the application seeking the completion certificate for the remaining 8 Blocks, which is withheld by the Third Respondent by citing the pendency of a litigation between the parties.</p> <p>Notwithstanding the above, in the interest of time, the Answering Respondents have subsequently requested the Sixth Respondent to consider the renewal of CTO for 25 Blocks (Phase I) for which CTO was already granted and to consider the request for CTO Expansion</p>
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	<p>(inclusive of the 8 Blocks under Phase II) in parallel.</p> <p>Needless to state, the Answering Respondents have duly completed the construction of the 8 Blocks as per the EC, CTE and approved plan of the Third Respondent, but the completion certificate has been withheld for the reasons inter-alia more fully stated hereinabove.</p> <p>The Answering Respondents are taking earnest efforts in following up with the Third Respondent to obtain the said certificate. It is reiterated that the completion certificate for these 8 Blocks is not withheld by the Third Respondent by citing any violation of any law/regulations by the Answering Respondents. In any event, the issue relates to compliance with the Tamil Nadu Town and Country Planning Act and is currently sub-judice.</p> <p>As regards the authorisation for disposal of hazardous waste, it is submitted that the same was duly submitted by the Answering Respondents on 13/09/2021, but the same has been subsequently returned by the Sixth Respondent on 13/10/2021 on the ground that the said authorization will be issued "<i>only after valid consent of the Board.</i>" The Answering Respondents are following up with the Sixth</p>
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		Respondent and taking earnest steps to obtain this authorisation. In fact, the Answering Respondent is duly disposing of the hazardous waste through authorised agency.
<b>Show Cause Notice dated 23/09/2020</b>	Serial No. 12 at Pg. 12-13 & Serial No. 23 at Pg. 25-26	The said show cause notice was duly responded to by the Answering Respondents on 19/10/2020 and 03/12/2020 stating that there are no violations or discrepancies. The averments and allegations raised in the Report under Reply are vehemently denied as false and erroneous and the Sixth Respondent is put to strict proof of the same. These averments have already been dealt with earlier by the Answering Respondent and the same are not reiterated to avoid repetition.
<b>Proceedings dated 08/04/2021</b>	Serial No. 21 at Pg. 18	This is merely a reiteration of the Joint Committee's Report dated 11/08/2021 and other averments made in the Report under Reply, the contents of which are vehemently denied by the Answering Respondents. The Answering Respondents have duly responded to the above proceedings dated 08/04/2021 on 16/04/2021. The allegations contained in the proceedings dated 08/04/2021 and the Joint Committee's Report are also denied for the reasons more fully set out in the Objections dated 22/09/2021 filed by Answering Respondents and it is submitted that the same

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		may be read as part and parcel of this response. All other allegations contained therein are denied for the reasons more fully stated hereinabove and the Sixth Respondent is put to strict proof of the same.
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8. The Sixth Respondent has not provided any response/ remarks at Serial No. 2, 7 as well as 19 and hence these require no specific traversal.
  
9. For the reasons aforementioned, the Answering Respondents specifically deny that it has failed to comply with the implementation of the said conditions as set out in the EC issued by the First Respondent. To the contrary, the Answering Respondents have duly complied with the EC conditions. It is also denied that the Answering Respondents have violated any environmental laws. The Sixth Respondent's allegation that there are discrepancies in the consent order, EC and actual construction is also devoid of any basis and erroneous. The averments made thereunder are unjustified, incorrect, and unsubstantiated. The averments regarding the alleged non-compliance of the directions of the Board and that the Answering Respondents have not taken effective steps to comply with the directions are also denied as false for the reasons more fully set out in the Objections dated 07/10/2021. For the reasons set out above, the Answering Respondents are not liable to pay any environmental compensation, and, in any event, the computation of the said compensation is baseless and incorrect. The Answering Respondents reiterate that the levy Environmental Compensation is baseless and unwarranted for the reasons stated earlier because the Answering Respondent has not violated any of the EC conditions.

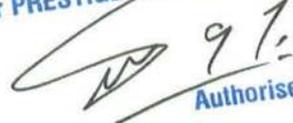
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10. Hence, for the reasons mentioned above, it is prayed that the findings and Report under Reply, in so far as attributing any violations/ non-compliance of the directions issued to the Answering Respondent and quantifying the period to levy Environmental Compensation, may be rejected as the same is erroneous and without any basis.

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**FOURTH & FIFTH RESPONDENTS**



**COUNSEL FOR THE FOURTH & FIFTH RESPONDENTS**

S. Arjun Suresh, B. Kishore,  
Raghavendra Ross Divakar  
Apoorva S. Vinjamur  
Noyal James and  
Gautham Balaji  
Of M/s. Dua Associates  
Advocates and Solicitors  
Palani Centre, No. 32, Venkatanarayana Road  
T Nagar, Chennai - 600017

**Place:** Chennai

**Dated:** 17/02/2022

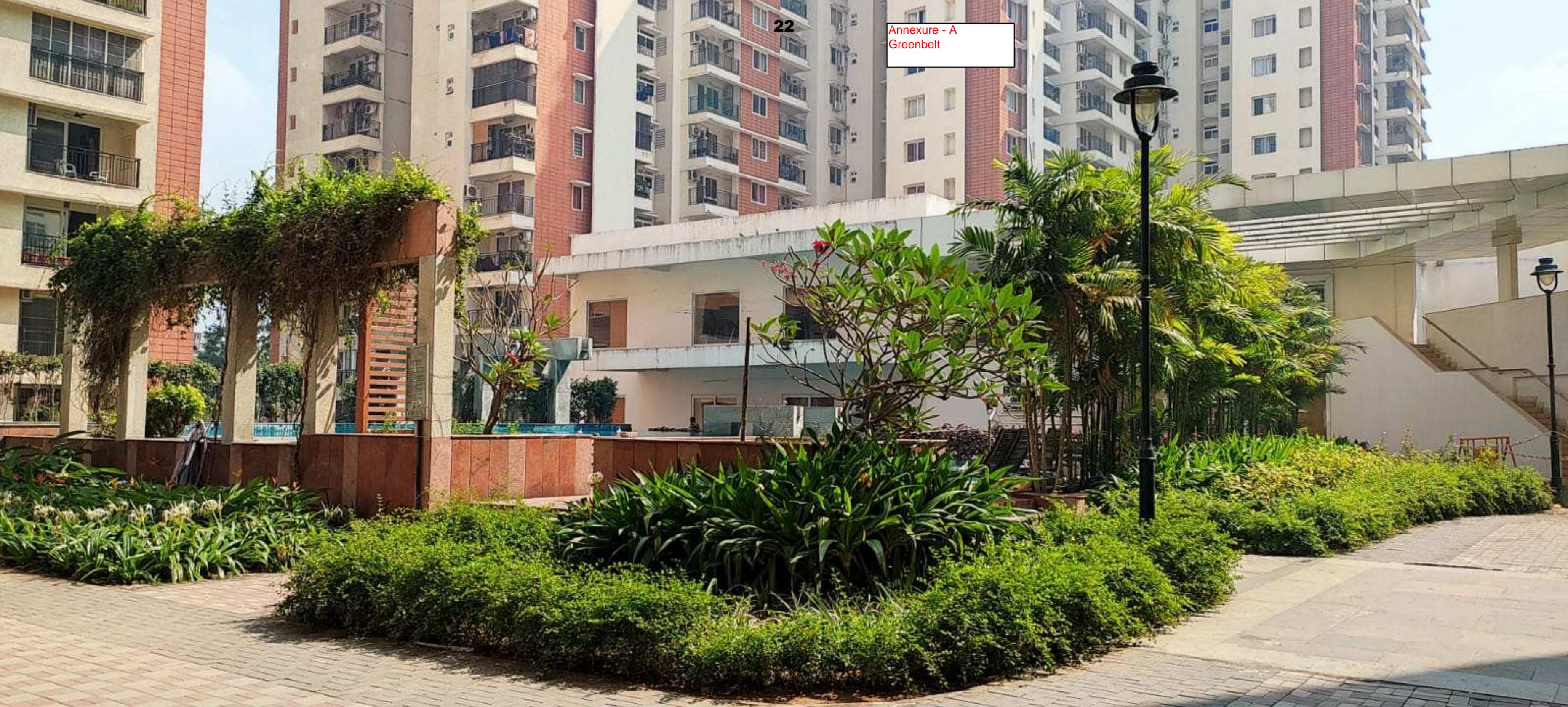
**VERIFICATION**

I, C. Nagaraj, S/o. Nagaraj C, son of Mr. C.R. Narasimhan, aged about 53 years, the Head – Business Operations (TN) of the Fourth and Fifth Respondents herein, having office at Prestige Polygon, Top Floor, 471, Anna Salai, Nandanam, Chennai 600, do hereby verify that the contents of Paragraphs 1 to 10 above are true and correct to my personal knowledge and belief and that I have not suppressed any material fact.

For PRESTIGE ESTATES PROJECTS LTD.

  
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**FOURTH & FIFTH RESPONDENTS**





























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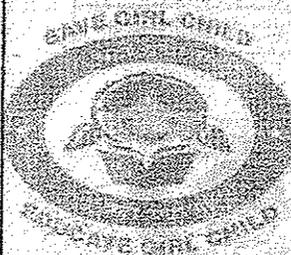




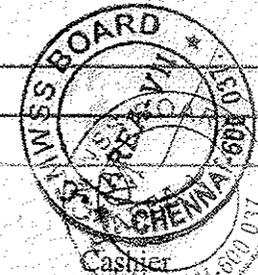


## CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Receipt No.	Reference Number	Date	Customer No.	Page 1 of 1	
<b>0366797</b>	202070513474	23-FEB-21			
Customer Name & Address	NATESAN TRANSPORT TM30K2585, TN02 2131 1/34, KANNABIRAN STREET, NOOMBAL ( )			Customer-ID	
Annual Value (Rs.)	CHENNAI-600 077	Tax Amount (Rs.)	Time		
Category			Class	02=26	
<b>Period</b>	<b>Tax Amount</b>	<b>Charges Amount</b>	<b>Tax Surcharge</b>	<b>Charges Surcharge</b>	<b>Total</b>
Sewerage Truck Service_07_000					2,000.00
					
<b>Total</b>					2,000.00
Received Rupees					2,000.00
Two Thousand Only					
Cheque / DD / CC	Cash	Date	CC Type		
Bank Name		Branch Name			

N.B. : The cheque / D.D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.



Cashier  
K. E. N. S. J. O. L. U.



**CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD**

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Receipt No.	Reference Number	Date	Customer No.	Page 1 of 1	
0366796	202070513473	23-FEB-21			
Customer Name & Address	NATESAN TRANSPORT TM20 BJ5900, TN04 V2599 1/34, KANNABIRAN STREET, NOOMBAL ()			Customer-ID	
Annual Value (Rs.)	CHENNAI-500 077	Tax Amount (Rs.)	Time		
Category			Class	02:26	
Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge	Total
Sewerage Truck Service_07_000					2,000.00
<b>Total</b>					2,000.00
Received Rupees					
Two Thousand Only					
Cheque / DD / CC	Date		CC Type		
Cash					
Bank Name	Branch Name				



Cashier

R. ETRIRAJDLO

N.B. : The cheque / D.D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.

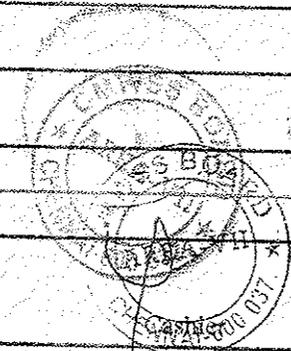


# CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Receipt No.	Reference Number	Date	Customer No.		
0449886					
Customer Name & Address	202970512678	10-FEB-21	Page 1 of 1 [ ]		
Annual Value (Rs.)	WATERAN TRANSPORT EN100 6050 EN200 2511		Customer ID		
Category	1/34 KUMADIRAN ST. NOOMAL	Tax Amount (Rs.)	Time		
Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge	Total
Sewerage T...	2,000.00				2,000.00
<b>Total</b>					
Received Rupees					
Cheque / DD / CC	Two Thousand Only	Date	CC Type	2,000.00	
Bank Name	Each	Branch Name			

N.B. : The cheque / D.D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.

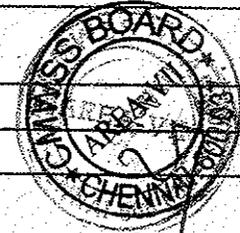




**CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD**

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

<b>Receipt No.</b>		<b>Reference Number</b>		<b>Date</b>		<b>Customer No.</b>	
0449885		202070512677		10-FEB-21			
<b>Customer Name &amp; Address</b>		NATESAN TRANSPORT TNO7X 8358 TW20CX5907 1/34, KANNABIRAN STREET, MOOMPAL ( )				Customer/ID	
<b>Annual Value (Rs.)</b>		CHENNAI-500077		<b>Tax Amount (Rs.)</b>		<b>Time</b>	
Category				Class		03:50	
<b>Period</b>	<b>Tax Amount</b>	<b>Charges Amount</b>	<b>Tax Surcharge</b>	<b>Charges Surcharge</b>	<b>Total</b>		
Sewerage Truck Service 02.000					2,000.00		
<b>Total</b>							
Received Rupees							
Two Thousand Only							
<b>Cheque / DD / CC</b>			<b>Date</b>	<b>CC Type</b>			
Bank Name			Branch Name				
<p>N.B. : The cheque / D.D are subject to realisation. Service charges &amp; GST thereon is applicable for Card Payments.</p>							



Cashier

P. ETHIRATHI



# CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

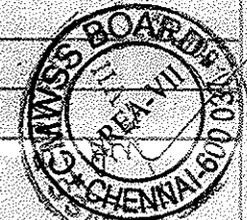
H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Page 1 of 1

Receipt No.	Reference Number	Date	Customer No.		
0424440	202070550094	02-MAR-21			
Customer Name & Address	MATESAN TRANSPORT TN.02 Z 2151, 20 W 2777 39, KANNABIRAM STREET, NOOMBAL (C) CHENNAI-600 077				Customer ID
Annual Value (Rs.)	Tax Amount (Rs.)		Time	11:51	
Category	Class				
Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge	Total
Sewerage Truck Service_07_000					2,000.00
<b>Total</b>					2,000.00
Received Rupees	Two Thousand Only				
Cheque / DD / CC	Cash	Date	CC Type		
Bank Name	Branch Name				

N.B. : The cheque / D.D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.

D. GANESH





# CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

<b>Receipt No.</b> 0482760		<b>Reference Number</b> 202070514293		<b>Date</b> 05-MAR-21		<b>Customer No.</b>	
<b>Customer Name &amp; Address</b>		NATESAN TRANSPORT TM-07AZ 7615, OIP 4311 39, KANNABIRAM STREET, NOOMBAL (C) CHENNAI-600 077					
<b>Annual Value (Rs.)</b>		<b>Tax Amount (Rs.)</b>		<b>Time</b>		02526	
<b>Category</b>		<b>Class</b>					
<b>Period</b>	<b>Tax Amount</b>	<b>Charges Amount</b>	<b>Tax Surcharge</b>	<b>Charges Surcharge</b>	<b>Total</b>		
Sewerage Truck Service 07 000					6,000.00		
<b>Total</b>					6,000.00		
<b>Received Rupees</b>		Six Thousand Only					
<b>Cheque / DD / CC</b>		<b>Date</b>		<b>CC Type</b>			
<b>Bank Name</b>		<b>Branch Name</b>					
<p>N.B. : The cheque / D.D are subject to realisation. Service charges &amp; GST thereon is applicable for Card Payments.</p>							



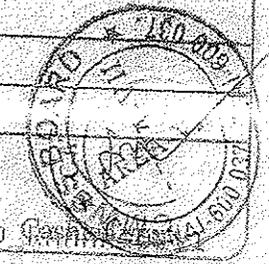


**CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD**

H.O. : No. Pumping Station Road, Chintamani, Chennai - 600 002. Ph : 2843 300, 4567 4567

Receipt No. <b>0425842</b>	Reference Number 2020Y0516050	Date 23-MAR-21	Customer No.
Customer Name & Address	MILESON TRANSPORT, TL.02 & 2131, 20 & 2777 37, KANNABIRAN STREET, NODDUBAL ( ) CHENNAI-600 077		
Annual Value (Rs.)	Tax Amount (Rs.)		
Category	Period	Class	Time
	Sewerage Truck Service 07.000		01-31
	Tax Amount	Charges Amount	Tax Surcharge
			Charges Surcharge
			Total
			2,000.00
<b>Total</b>			2,000.00
Received Rupees	Two Thousand Only		
Cheque / DD / CC	Cash	Date	CC Type
Bank Name	Branch Name		

N.B. : The cheque / D.D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.

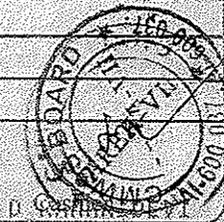




## CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Receipt No.	Reference Number	Date	Customer No.		
0425841	202070516049	23-MAR-21			
Customer Name & Address	NATESAN TRANSPORT, TN-0702 7615, OIP 4311 39, KANNABIRAN STREET, NOOMBAL (I) CHENNAI-600 077			Customer ID	
Annual Value (Rs.)	Tax Amount (Rs.)		Time	01:31	
Category			Class		
<b>Period</b>	<b>Tax Amount</b>	<b>Charges Amount</b>	<b>Tax Surcharge</b>	<b>Charges Surcharge</b>	<b>Total</b>
Sewerage Truck Service_07_000					2,000.00
<b>Total</b>					2,000.00
Received Rupees	Two Thousand Only				
Cheque / DD / CC	Cash	Date	CC Type		
Bank Name	Branch Name				
<p>N.B. : The cheque / D.D are subject to realisation. Service charges &amp; GST thereon is applicable for Card Payments.</p>					



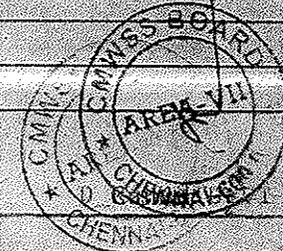


## CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002, Ph - 2845 1300, 4567 4567

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Receipt No.	Reference Number	Date	Customer No.		
<b>0424191</b>	202070516551	26-MAR-21			
Customer Name & Address	NATESAN TRANSPORT TN-07AZ 7615, OIP 4311 39, KANNABIRAN STREET, NOOMBAL (C) CHENNAI-600 077			Customer-ID	
Annual Value (Rs.)		Tax Amount (Rs.)		Time	17:44
Category			Class		
<b>Period</b>	<b>Tax Amount</b>	<b>Charges Amount</b>	<b>Tax Surcharge</b>	<b>Charges Surcharge</b>	<b>Total</b>
Sewerage Truck Service 07_000					2,000.00
<b>Total</b>					2,000.00
Received Ruppes	Two Thousand Only				
Cheque / DD / CC	Cash	Date		CC Type	
Bank Name	Branch Name				
<p>N.B. : The cheque / D.D are subject to realisation, Service charges &amp; GST thereon is applicable for Card Payments.</p>					



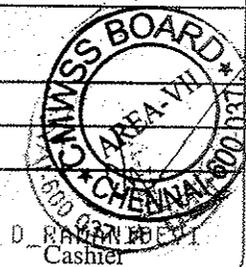


**CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD**

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

<b>Receipt No.</b> 0461287	<b>Reference Number</b> NATESAN TRANSPORT TN. 9526, 2399, 0786	<b>Date</b> 21-JUL-1	<b>Customer No.</b>		
<b>Customer Name &amp; Address</b>	39, KANNABIRAN STREET, NOOMBAL () CHENNAI-600 077				
<b>Annual Value (Rs.)</b>	<b>Tax Amount (Rs.)</b>	<b>Class</b>	<b>Time</b>	02:08	
<b>Category</b>					
<b>Period</b>	<b>Tax Amount</b>	<b>Charges Amount</b>	<b>Tax Surcharge</b>	<b>Charges Surcharge</b>	<b>Total</b>
Seven days Truck	7.000				2,000.00
<b>Total</b>					2,000.00
<b>Received Rupees</b> Two Thousand Only					
Cash					
<b>Cheque / DD / CC</b>	<b>Date</b>	<b>CC Type</b>			
<b>Bank Name</b>	<b>Branch Name</b>				

N.B. : The cheque / D.D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.



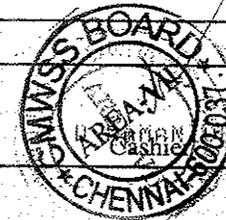


# CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

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<b>Receipt No.</b> <b>0461286</b>	<b>Reference Number</b> 20217052287	<b>Date</b> 21 JUN 21	<b>Customer No.</b>		
<b>Customer Name &amp; Address</b>	NATESAN TRANSPORT TN. 2777, 2505, 9959 59, KANNABIRAN STREET, NOOMBAL () CHENNAI-600 077			<b>Customer Id</b>	
<b>Annual Value (Rs.)</b>	<b>Tax Amount (Rs.)</b>		<b>Time</b>	02:05	
<b>Category</b>	<b>Class</b>				
<b>Period</b>	<b>Tax Amount</b>	<b>Charges Amount</b>	<b>Tax Surcharge</b>	<b>Charges Surcharge</b>	<b>Total</b>
Sewerage Truck Service_07_000					2,000.00
<b>Total</b>					2,000.00
Received Rupees Two Thousand Only					
<b>Cheque / DD / CC</b> Cash	<b>Date</b>	<b>CC Type</b>			
<b>Bank Name</b>		<b>Branch Name</b>			
N.B. : The cheque / D.D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.					

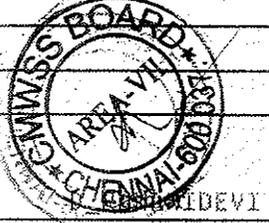




## CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Page 1 of 1

<b>Receipt No.</b>	<b>Reference Number</b>	<b>Date</b>	<b>Customer No.</b>		
0461285	ZUZ17052256	21-JUN-21			
<b>Customer Name &amp; Address</b>	MATESAM TRANSPORT IN. 5907, 9167, 8358 39, KANNABIRAM STREET, NOUMBAL () CHENNAI-600 077			Customer ID	
<b>Annual Value (Rs.)</b>	<b>Tax Amount (Rs.)</b>		<b>Time</b>	02-63	
<b>Category</b>			<b>Class</b>		
<b>Period</b>	<b>Tax Amount</b>	<b>Charges Amount</b>	<b>Tax Surcharge</b>	<b>Charges Surcharge</b>	<b>Total</b>
Sewerage Truck Service_07_000					2,000.00
<b>Total</b>					2,000.00
Received Rupees Two Thousand Only					
<b>Cheque / DD / CC</b>	Cash	<b>Date</b>	<b>CC Type</b>		
<b>Bank Name</b>		<b>Branch Name</b>			
					
N.B. : The cheque / D.D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.					



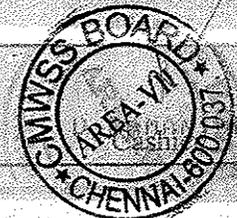
# CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Page 1 of 1

Receipt No. <b>0461284</b>	Reference Number 20217052755	Date 21 JUN 21	Customer No.		
Customer Name & Address	NATESAN TRANSPORT IN- 2777-2565-2452 39, KANNABIRAN STREET, NODDUBAL ( ) CHENNAI-600 077				Customer No.
Annual Value (Rs.)	Tax Amount (Rs.)		Time	02-08	
Category	Class				
Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge	Total
Sewerage Truck Service_07_000					2,000.00
<b>Total</b>					2,000.00
Received Rupees Two Thousand Only					
Cheque / DD / CC	Cash	Date	CC Type		
Bank Name		Branch Name			

N.B. : The cheque / D.D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.





# CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Page 1 of 1

Receipt No. <b>0461281</b>	Reference Number 2021032252	Date 21-JUN-21	Customer No.		
Customer Name & Address	NATESAN TRANSPORT IN. 5907, 9107, 8358 39, KANNABIRAN STREET, NOUNBAL ( ) CHENNAI - 600 077				CUSTOMER ID
Annual Value (Rs.)	Tax Amount (Rs.)		Time	02:05	
Category	Class				
Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge	Total
Sewerage Truck Service 07_000					2,000.00
<b>Total</b>					<b>2,000.00</b>
Received Rupees Two Thousand Only					
Cheque / DD / CC	Cash	Date	CC Type		
Bank Name		Branch Name			

N.B. : The cheque / D.D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.





# CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadriper, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Page 1 of 1

Receipt No. <b>0461288</b>	Reference Number NATESAN TRANSPORT TN. 9526. 2399. 0786	Date 21-JUL-11	Customer No.
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Customer Name & Address 39, KANNABIRAM STREET, NOOMBAL ( ) CHENNAI-600 077	Customer ID
--	-------------

Annual Value (Rs.)	Tax Amount (Rs.)	Time 02:08
--------------------	------------------	---------------

Period	Category	Class	Time
Truck			
Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge
07.000			
<b>Total</b>			2,000.00

**Total** 2,000.00

Received Rupees Two Thousand Only

Cash

Cheque / DD / CC	Date	CC Type
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Bank Name	Branch Name
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D. RAVAN...  
Cashier

N.B. : The cheque / D.D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.



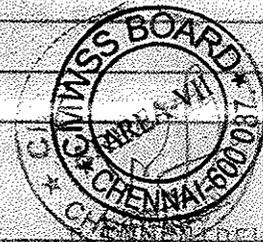
# CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

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Receipt No.	Reference Number	Date	Customer No.		
0483104	20217052999	03-JUL-21			
Customer Name & Address	NATESAN TRANSPORT TM. 5907, 9167, 8358 39, KANNABIRAN STREET, NOOKBAL CHENNAI-600 077				Customer ID
Annual Value (Rs.)	Tax Amount (Rs.)		Time	01-05	
Category	Class				
Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge	Total
Sewerage Truck Service_07_000					2,000.00
<b>Total</b>					2,000.00
Received Rupees	Two Thousand Only				
Cheque / DD / CC	Cash	Date	CC Type		
Bank Name	Branch Name				

N.B. : The cheque / D.D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.





## CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Receipt No.	Reference Number	Date	Customer No.			Page 1 of 1
<b>0483103</b>	20217052995	03-JUL-21				
Customer Name & Address	NATESAN TRANSPORT TM. 5907, 9167, 8358 39, KANNABIRAN STREET, NOOMBAL ( ) CHENNAI-600 077				Customer-ID	
Annual Value (Rs.)	Tax Amount (Rs.)		Class	Time		
Category				01-05		
<b>Period</b>	<b>Tax Amount</b>	<b>Charges Amount</b>	<b>Tax Surchage</b>	<b>Charges Surchage</b>	<b>Total</b>	
Sewerage Truck Service_07_000					2,000.00	
					<b>Total</b>	
					2,000.00	
Received Rupees <span style="float: right;">Two Thousand Only</span>						
Cheque / DD / CC						
Bank Name			Branch Name			
<p>N.B. : The cheque / D.D are subject to realisation. Service charges &amp; GST thereon is applicable for Card Payments.</p>						



CHENNAI



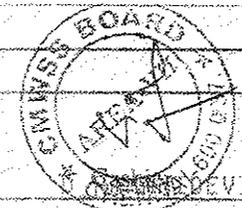
## CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Page 1 of 1

Receipt No. <b>0483102</b>	Reference Number 20217052994	Date 03-JUL-21	Customer No.		
Customer Name & Address	NATESAN TRANSPORT TN. 2777, 2585, 9959 39, KANNABIRANSTREET, NOOMBAL ( ) CHENNAI-600 77				Customer-ID
Annual Value (Rs.)	Tax Amount (Rs.)		Time	01:03	
Category			Class		
<b>Period</b>	<b>Tax Amount</b>	<b>Charges Amount</b>	<b>Tax Surcharge</b>	<b>Charges Surcharge</b>	<b>Total</b>
Sewerage Truck Service_07_000					2,000.00
<b>Total</b>					2,000.00
Received Rupees : Two Thousand Only					
Cheque / DD / CC	Cash	Date	CC Type		
Bank Name		Branch Name			

N.B. : The cheque / D.D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.





## CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Page 1 of 1

<b>Receipt No.</b>	<b>Reference Number</b>	<b>Date</b>	<b>Customer No.</b>		
0483101	20217052993	03-JUL-21			
<b>Customer Name &amp; Address</b>	MATESAN TRANSPORT TN. 9526, 2399, 0786 39, KANNADIRAN STREET, NOOMBAL () CHENNAI-600 077				<b>Customer-ID</b>
<b>Annual Value (Rs.)</b>	<b>Tax Amount (Rs.)</b>		<b>Class</b>	<b>Time</b>	01:01
<b>Category</b>					
<b>Period</b>	<b>Tax Amount</b>	<b>Charges Amount</b>	<b>Tax Surcharge</b>	<b>Charges Surcharge</b>	<b>Total</b>
Sewerage Truck Service_07_000					2,000.00
<b>Total</b>					2,000.00
<b>Received Rupees</b>					2,000.00
Two Thousand Only					
<b>Cheque / D.D / CC</b>	<b>CASH</b>	<b>Date</b>	<b>CC Type</b>		
<b>Bank Name</b>		<b>Branch Name</b>			

N.B. : The cheque / D.D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.





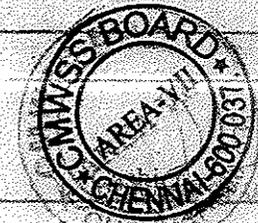
# CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Page 1 of 1

Receipt No.	Reference Number	Date	Customer No.		
0483100	20217052997	03-JUL-21			
Customer Name & Address	NATESAN TRANSPORT TN. 9526, 2599, 0786 39, KANNABIRAN STREET, NOOMBAL CHENNAI-600 077				Customer ID
Annual Value (Rs.)	Tax Amount (Rs.)		Time	01:01	
Category	Class				
Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge	Total
Sewerage Truck Service_07_000					2,000.00
Total					2,000.00
Received Rupees	Two Thousand Only				
Cheque / DD / CC	Cash	Date	CC Type		
Bank Name	Branch Name				

N.B. : The cheque / D.D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.



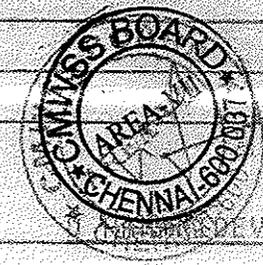


# CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Page 1 of 1

Receipt No.	Reference Number	Date	Customer No.		
0483108	20217052990	03-JUL-21			
Customer Name & Address	NATESAN TRANSPORT TN. 2777, 2585, 9959 39, KANNABIRANSTREET,, NOOMBAL () CHENNAI-600 77				Customer-ID
Annual Value (Rs.)	Tax Amount (Rs.)		Time	01-03	
Category	Class				
Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge	Total
Sewerage Truck Service_07_000					2,000.00
<b>Total</b>					2,000.00
Received Rupees	Two Thousand Only				
Cheque / DD / CC	Cash	Date	CC Type		
Bank Name	Branch Name				



N.B. : The cheque / D.D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.



# CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Page 1 of 1

Receipt No.	Reference Number	Date	Customer No.		
0455718	20217054383	02-AUG-21			
Customer Name & Address	NATESAN TRANSPORT (2385,2777,9167) 39, KANNABIRAN STREET, NOOMBAL () CHENNAI-600 077				Customer ID
Annual Value (Rs.)	Tax Amount (Rs.)	Time	03:03		
Category	Class				
Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge	Total
Sewerage Truck Service_07_000					2,000.00
					
<b>Total</b>					2,000.00
Received Rupees	Two Thousand Only				
Cheque / DD / CC	Cash	Date	CC Type		
Bank Name	Branch Name				

N.B. : The cheque / D.D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.

D. RAVEN



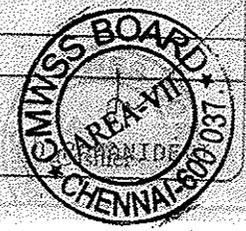


# CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Receipt No. <b>0455717</b>	Reference Number 20217054372	Date 02-AUG-21	Customer No.		Page 1 of 1
Customer Name & Address	NATESAN TRANSPORT (9526, 5900, 5907) 39, KANNABIRAN STREET, NOMBAL ( ) CHENNAI-600 077			Customer ID	
Annual Value (Rs.)	Tax Amount (Rs.)		Class	Time	62.50
Category					
Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge	Total
Sewerage Truck Service_07_000					2,000.00
<b>Total</b>					2,000.00
Received Rupees Two Thousand Only					
Cheque / DD / CC	Cash	Date	CC Type		
Bank Name		Branch Name			

N.B. : The cheque / D.D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.





# CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Page 1 of 1

Receipt No.	Reference Number	Date	Customer No.		
0455716	20217054380	02-AUG-21			
Customer Name & Address	NATESAN TRANSPORT (2385, 2777, 9167) 39, KANNABIRAN STREET, NOOMBAL () CHENNAI-600 077				Customer ID
Annual Value (Rs.)	Tax Amount (Rs.)		Time	03:03	
Category	Class				
Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge	Total
Sewerage Truck Service_07_000					2,000.00
<b>Total</b>					2,000.00
Received Rupees	Two Thousand Only				
Cheque / DD / CC	Cash	Date	CC Type		
Bank Name	Branch Name				
N.B. : The cheque / D.D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.					D. RAJENDRAN DEVI





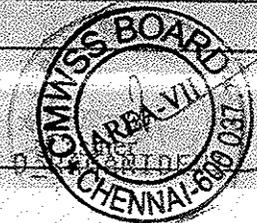
# CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Page 1 of 1

Receipt No.	Reference Number	Date	Customer No.		
<b>0455715</b>	20217054379	02-AUG-21			
Customer Name & Address	NATESAN TRANSPORT (8358, 2399, 9959) 39, KANNABIRAN STREET, NOOMBAL ( ) CHENNAI-600 077				Customer-ID
Annual Value (Rs.)	Tax Amount (Rs.)		Time	03-02	
Category	Class				
Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge	Total
Sewerage Truck Service_07_000					2,000.00
<b>Total</b>					2,000.00
Received Rupees Two Thousand Only					
Cheque / DD / CC	Cash	Date	CC Type		
Bank Name		Branch Name			

N.B. : The cheque / D.D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.





# CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Page 1 of 1

Receipt No. <b>0455714</b>	Reference Number 20217054378	Date 02-AUG-21	Customer No.		
Customer Name & Address	NATESAN TRANSPORT (9526, 5900, 5907) 39, KANNABIRAN STREET, NOMBAL () CHENNAI-600 077				Customer ID
Annual Value (Rs.)	Tax Amount (Rs.)		Time	02-50	
Category	Class				
<b>Period</b>	<b>Tax Amount</b>	<b>Charges Amount</b>	<b>Tax Surcharge</b>	<b>Charges Surcharge</b>	<b>Total</b>
Sewerage Truck Service 07_000					2,000.00
<b>Total</b>					2,000.00
Received Rupees Two Thousand Only					
Cheque / DD / CC	Cash	Date	CC Type		
Bank Name		Branch Name			

N.B. : The cheque / D.D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.





# CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Page 1 of 1

Receipt No.	Reference Number	Date	Customer No.		
0455710	20217054373	02-AUG-21			
Customer Name & Address	NATESAN TRANSPORT (8358,2399,9959) 39, KANNABIRAN STREET, NOOMBAL () CHENNAI-600 077				Customer-ID
Annual Value (Rs.)	Tax Amount (Rs.)		Time	05-02	
Category	Class				
Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge	Total
Sewerage Truck Service_07_000					2,000.00
<b>Total</b>					2,000.00
Received Rupees Two Thousand Only					
Cheque / DD / CC	Cash	Date	CC Type		
Bank Name		Branch Name			

N.B. : The cheque / D.D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.

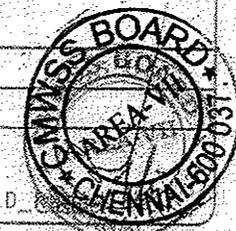




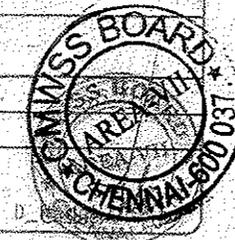
## CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Receipt No.	Reference Number	Date	Customer No.		
0367246	20217054854	12 Jun 21			
Customer Name & Address	NATESAN TRANSPORT (9526,5900,5907) 39, KANNABIRAN STREET, NOHBAL (C) CHENNAI-600 077			Customer ID	
Annual Value (Rs.)	Tax Amount (Rs.)		Time	02-55	
Category			Class		
<b>Period</b>	<b>Tax Amount</b>	<b>Charges Amount</b>	<b>Tax Surcharge</b>	<b>Charges Surcharge</b>	<b>Total</b>
Sewerage Truck Service_07_000					3,000.00
<b>Total</b>					<b>3,000.00</b>
Received Rupees	Three Thousand Only				
Cheque / DD / CC	Cash	Date	CC Type		
Bank Name	Branch Name				
<p>N.B. : The cheque / D.D are subject to realisation. Service charges &amp; GST thereon is applicable for Card Payments.</p>					



 <b>CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD</b> H.O. No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2345 1300, 4567 4567						
Receipt No.	Reference Number	Date	Customer No.			
0367247	20217094632	12-08-21				
Customer Name & Address	NATESAN TRANSPORT (2385, 2777, 9167) 39, KANNABIRAN STREET, NODDHAL () CHENNAI-600 077					Customer ID
Annual Value (Rs.)	Tax Amount (Rs.)		Class	Time	02-35	
Category	Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge	Total
	Sewerage Truck Service_07_000					3,000.00
						
<b>Total</b>						3,000.00
Received Rupees Three Thousand Only						
Cheque / DD / CC	Cash	Date	CC Type			
Bank Name			Branch Name			
N.B.: The cheque / D.D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.						





**CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD**

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2945 1300, 4567 4567

Receipt No.	Reference Number	Date	Customer No.	Page 1 of 1
<b>0454354</b>	20217055827	03-SEP-21		
Customer Name & Address	NATESAN TRANSPORT, TN, 2131, 8358, 2585 1/34, KANNABIRAN ST, NOOMBAL () CHENNAI-600 077			Customer-ID
Annual Value (Rs.)	Tax Amount (Rs.)		Class	Time
Category				11-43
Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge
Sewerage Truck Service_07_000				
				Total
				2,000.00
Total				2,000.00
Received Rupees	Two Thousand Only			
Mode / DD / CC	Cash	Date	CC Type	
Bank Name	Branch Name			



Cashier  
D. MANARASEKAR

All amounts are subject to realisation. Service charges & GST thereon is applicable for Card Payments.



## CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1500, 4567 4567

Page 1 of 1

Receipt No.	Reference Number	Date	Customer No.		
<b>0454353</b>	20217055826	03-SEP-21			
Customer Name & Address	NATESAN TRANSPORT, TN, 5907, 2777, 9959 1/34, KANNABIRAN ST., NOOMBAL () CHENNAI-600 077			Customer-ID	
Annual Value (Rs.)	Tax Amount (Rs.)		Time	11:42	
Category				Class	
Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge	Total
Sewerage Truck Service_07_000					2,000.00
<b>Total</b>					<b>2,000.00</b>
Received Rupees: <b>Two Thousand Only</b>					
Cheque / DD / CC	Cash	Date	CC Type		
Bank Name		Branch Name			
<p><small>Note: The cheque / D.D are subject to realisation. Service charges &amp; GST thereon is applicable for Card Payments.</small></p>					



Cashier  
D. RAJAN (DEPT)



## CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Receipt No. <b>0454352</b>	Reference Number 20217055825	Date 03-SEP-21	Customer No.	Page 1 of 1	
Customer Name & Address	NATESAN TRANSPORT, TN, 9526, 9167, 5900 1/34, KANNABIRAN ST., NOOMBAL () CHENNAI-600 077			CUSTOMER ID	
Annual Value (Rs.)	Tax Amount (Rs.)		Time	11:40	
Category	Class				
Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge	Total
Sewerage Truck Service_07_000					2,000.00
<b>Total</b>					<b>2,000.00</b>
Received Rupees	Two Thousand Only				
Cheque / DD / CC	Cash	Date	CC Type		
Bank Name	Branch Name				
<p><small>Receipts / D.D are subject to realisation. Service charges &amp; GST thereon is applicable for Card Payments.</small></p>					



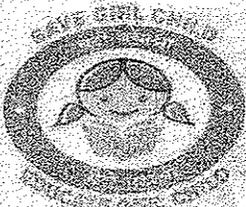
D. SANKARDEVI

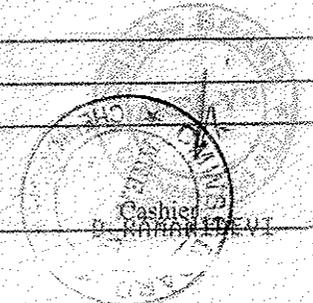


# CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Page 1 of 1

Receipt No.	Reference Number	Date	Customer No.			
0006961	20217058970	08-SEP-21				
Customer Name & Address	WATESAN TRANSPORT TM.9526,9167,2777,9959 34, KANNABIRAN ST.,, NOOMBAL ( ) CHENNAI-600 077				Customer-ID	
Annual Value (Rs.)	Tax Amount (Rs.)	Class	Time	03:31		
Category	Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge	Total
	Sewerage Truck Service_07_000					2,000.00
 						
<b>Total</b>						2,000.00
Received Rupees		Two Thousand Only				
Cheque / DD / CC	Cash	Date	CC Type			
Bank Name		Branch Name				
<p>N.B. : The cheque / D.D. are subject to realisation. Service charges &amp; GST thereon is applicable for Card Payments.</p>						





## CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

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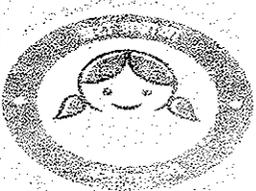
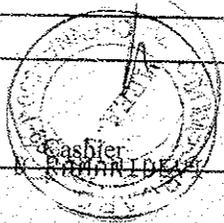
Receipt No.	Reference Number	Date	Customer No.		
0454666	20217056100	08-SEP-21			
Customer Name & Address	NATESAN TRANSPORT TN.9526,9167,2777,9959 34, KANNABIRAK ST., NODDABAL () CHENNAI-600 077				Customer ID
Annual Value (Rs.)	Tax Amount (Rs.)	Time	03-31		
Category	Class				
Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge	Total
Sewerage Truck Service_07_000					4,000.00
<b>Total</b>					<b>4,000.00</b>
Received Rupees : Two Thousand Only					
Cheque / DD / CC	Cash	Date	CC Type		
Bank Name		Branch Name			
N.B. : The cheque / D.D. are subject to realisation. Service charges & GST thereon is applicable for Card Payments.					





# CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Receipt No.	Reference Number	Date	Customer No.	Page 1 of 1	
0006981	20217058990	04-OCT-21			
Customer Name & Address	NATESAN TRANSPORT IN.9526,9167,2777,9959 34, KANNABIRAN ST., MOOMBAL () CHENNAI-600 077			Customer-ID	
Annual Value (Rs.)	Tax Amount (Rs.)		Time	03:31	
Category			Class		
Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge	Total
Sewerage Truck Service_07_000					2,000.00
 					
<b>Total</b>					2,000.00
Received Rupees Two Thousand Only					
Cheque / DD / CC	Cash	Date	CC Type		
Bank Name		Branch Name			
<p>N.B. : The cheque / D.D. are subject to realisation. Service charges &amp; GST thereon is applicable for Card Payments.</p> <div style="text-align: right;">  </div>					



# CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Receipt No. <b>0006980</b>	Reference Number <b>20217058989</b>	Date <b>04-OCT-21</b>	Customer No.		Page 1 of 1	
Customer Name & Address <b>NATESAN TRANSPORT TN 4311, 5907, 5900, 2585 34, KANNABIRAN ST., NOOHBAL (C) CHENNAI - 600 077</b>	Customer-ID					
Annual Value (Rs.)	Tax Amount (Rs.)		Class	Time	<b>03:25</b>	
Category	Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge	Total
	<b>Sewerage Truck Service 07_000</b>					<b>2,000.00</b>
<b>Total</b>						<b>2,000.00</b>
Received Rupees	<b>Two Thousand Only</b>				<b>2,000.00</b>	
Cheque / DD / CC	<b>Cash</b>	Date		CC Type		
Bank Name	Branch Name					

N.B. : The cheque / D.D. are subject to realisation. Service charges & GST thereon is applicable for Card Payments.



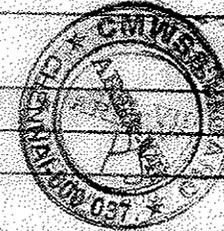


# CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Page 1 of 1

Receipt No. 0385754		Reference Number 02170917235		Date 26-06-2023	Customer No.	
Customer Name & Address NOTESAN TRANSPORT (P) LTD 1/34, KANNADIRAN STREET, NOOMBAL ( ) CHENNAI-600 077		Annual Value (Rs.) 02170917235		Tax Amount (Rs.)	Time	00:05
Category	Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge	Total
Category	Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge	Total
						6,000.00
<b>Total</b>						6,000.00
Received Rupees Six Thousand Only						
Cheque / DD / CC		Date		CC Type		
Bank Name			Branch Name			
<p>N.B. : The cheque / D.D are subject to realisation. Service charges &amp; GST thereon is applicable for Card Payments.</p>						



D. BANARAJU  
Cashier



# CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

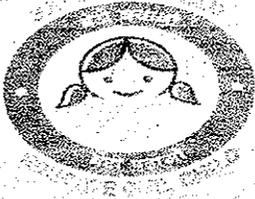
H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

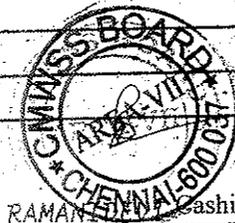
Receipt No.		Reference Number		Date	Customer No. Page 1 of 1		
0285590		202170513985		27-JAN-22			
Customer Name & Address		NATESAN TRANSPORT TN2131, 7615, 2585, 2399 34, KANNABIRAN STREET,, NOOMBAL (I) CHENNAI-600 077				Customer-ID	
Annual Value (Rs.)		Tax Amount (Rs.)		Class		Time 03:20	
Category		Charges Amount		Charges Surcharge		Total	
Period		Tax Amount		Tax Surcharge		Total	
Sewerage Truck Service 07 000						4,000.00	
Total		4,000.00					
Thousand Received Rupees							
Cheque/DD/CC		Date		CC Type			
Bank Name		Branch Name					
							
N.B. (The cheques / D.D. are subject to realisation. Service charges & GST thereon is applicable for Card Payments) RAMANIDHAR Cashier							



# CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

<b>Receipt No.</b>		<b>Reference Number.</b>		<b>Date</b>		<b>Customer No.</b> Page 1 of 1	
0285589		202170513983		27-JAN-22			
<b>Customer Name &amp; Address</b>		NATESAN TRANSPORT TN9526, 9167, 2777, 9959 34, KANNABIRAN STREET., NOOMBAL () CHENNAI-600 077				<b>Customer-ID</b>	
<b>Annual Value (Rs.)</b>		<b>Tax Amount (Rs.)</b>		<b>Class</b>		<b>Time</b> 03:20	
<b>Category</b>		<b>Period</b>		<b>Tax Amount</b>		<b>Charges Amount</b>	
		Sewerage Truck Service_07_000		07_000			
							
						<b>Total</b> 4,000.00	
<b>Total</b>		4,000.00					
Received Rupees							
Thousand Only							
<b>Cheque / DD / CC</b>		<b>Date</b>		<b>CC Type</b>			
<b>Bank Name</b>				<b>Branch Name</b>			
<p>N.B. : The cheque / D.D. are subject to realisation. Service charges &amp; GST thereon is applicable for Card Payments</p>							





# CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002, Ph : 2845 1300, 4567 4567

Receipt No. <b>0285082</b>	Reference Number 202170512982	Date 07-JAN-22	Customer No. Page 1 of 1
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Customer Name & Address: NATESAN TRANSPORT TN9526, 9167, 2777, 9959  
34, KANNABIRAN STREET, NGOMBAL (I)  
CHENNAI-600 077 Customer-ID

Annual Value (Rs.)	Tax Amount (Rs.)	Time 03:30
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Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge	Total
Sewerage Truck Service 07 000					4,000.00

**Total 4,000.00**

Thousand Rupees

Cheque / DD / CC	Date	CC Type
Bank Name	Branch Name	



N.B. The cheque / D.D. are subject to realisation. Service charges & GST thereon is applicable for Card Payments

40

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL (SZ),  
CHENNAI**

**ORIGINAL APPLICATION NO. 21 OF 2021**

Dr. Anupkrishnan. V

**... APPLICANT**

*v.*

Ministry of Environment, Forest and Climate  
Change,  
And 7 Others.

**... RESPONDENTS**

**OBJECTIONS & ANNEXURES FILED BY THE  
4<sup>TH</sup> & 5<sup>TH</sup> RESPONDENTS TO THE  
ADDITIONAL REPORT DATED 12/01/2022  
FILED BY THE SIXTH RESPONDENT**

M/s. S. Arjun Suresh, B. Kishore,  
Raghavendra Ross Divakar  
Apoorva S. Vinjamur  
Noyal James  
Gautham Balaji  
**Of M/s. Dua Associates**

**COUNSEL FOR THE FOURTH & FIFTH  
RESPONDENTS**